

**BEFORE**  
**HON'BLE MR JUSTICE T NANDAKUMAR SINGH**  
**& HON'BLE MR JUSTICE SR SEN**  
**MC(WPC) No. 168 of 2014 in**  
**WP(C) No. 187 of 2013**

**16.06.2014**

List this matter after 1(one) week.

**JUDGE**

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR JUSTICE T NANDAKUMAR SINGH**  
**& HON'BLE MR JUSTICE SR SEN**  
**MC(WA) No. 44 of 2014 in**  
**WA No. \_\_\_\_\_ of 2014**

**16.06.2014**

Heard Mr. R Jha, the learned counsel appearing on behalf the petitioner as well as Mr. R Debnath, the learned CGC who entered appearance on behalf of respondents No. 1 to 5.

This is an application for condoning the delay of 40 days in filing the accompanying appeal against the Judgment & Order dated 21.03.14 passed by the learned Single Judge in WP(C) No. 85 of 2014.

The reasons for the delay are mentioned in Paragraphs No. 4, 5, 6, 7, 8, 9, 11 & 12 of the present Misc. application.

Considering the reasons for condoning the delay mentioned in the said application, we are of the view that sufficient cause had been shown for condoning the delay of 40 days.

Accordingly, the delay of 40 days in filing the accompanying appeal is condoned and the Misc. application is allowed and disposed of.

**JUDGE**

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR JUSTICE T NANDAKUMAR SINGH**  
**& HON'BLE MR JUSTICE SR SEN**  
**MC(WA) No. 47 of 2014 in**  
**WA No. \_\_\_\_\_ of 2014**

**16.06.2014**

List this matter before any other Bench in which one of us (Hon'ble T Nandakumar Singh, J) is not the member.

**JUDGE**

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR JUSTICE T NANDAKUMAR SINGH**  
**& HON'BLE MR JUSTICE SR SEN**  
**WA No. 2 of 2012**

**16.06.2014**

List this matter after 2(two) weeks.

**JUDGE**

**JUDGE**

V Lyndem

**BEFORE  
HON'BLE MR JUSTICE T NANDAKUMAR SINGH  
& HON'BLE MR JUSTICE SR SEN  
WA No. 49 of 2010**

**16.06.2014**

List this matter on 23.06.14.

**JUDGE**

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR JUSTICE T NANDAKUMAR SINGH**  
**& HON'BLE MR JUSTICE SR SEN**  
**WA No. \_\_\_\_\_ of 2014**

**16.06.2014**

By order of this Court dated 16.06.14 passed in Misc. Case No. 44 of 2014, the delay of 40 days in filing the accompanying appeal is condoned.

Registry is directed to show the name of Mr. R Debnath, the learned CGC as counsel for the respondents in the Cause List.

List this matter for admission hearing on 23.06.14.

**JUDGE**

**JUDGE**

V Lyndem

**BEFORE  
HON'BLE MR JUSTICE T NANDAKUMAR SINGH  
& HON'BLE MR JUSTICE SR SEN  
WP(C) No. 118 of 2013**

**16.06.2014**

List this matter after 1(one) week.

**JUDGE**

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR JUSTICE T NANDAKUMAR SINGH**  
**& HON'BLE MR JUSTICE SR SEN**  
**WP(C) No. 129 of 2011**

**16.06.2014**

List this matter on 23.06.14.

**JUDGE**

**JUDGE**

V Lyndem



**BEFORE**  
**HON'BLE MR JUSTICE T NANDAKUMAR SINGH**  
**& HON'BLE MR JUSTICE SR SEN**  
**WP(C) No. 145 of 2014**

**16.06.2014**

On perusal of office note dated 13.06.14 indicates that service report on behalf of the respondents No. 7, 13, 15, 16, 18 & 19 has not yet been returned.

Wait for the service report.

List this matter after 3(three) weeks.

**JUDGE**

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR JUSTICE T NANDAKUMAR SINGH**  
**& HON'BLE MR JUSTICE SR SEN**  
**WP(C) No. 201 of 2013**

**16.06.2014**

As prayed for by Mr. KP Bhattacharjee, the learned counsel for the respondents No. 2 to 4, 3(three) weeks' time is granted as a last chance for filing of affidavit.

List this matter after 3(three) weeks.

**JUDGE**

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR JUSTICE T NANDAKUMAR SINGH**  
**& HON'BLE MR JUSTICE SR SEN**  
**WP(C) No. 385 of 2013**

**16.06.2014**

Ms R Dutta, the learned counsel for the petitioner prays for 3(three) weeks' time for filing rejoinder affidavit.

Prayer is granted.

List this matter after 3(three) weeks.

**JUDGE**

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR JUSTICE T NANDAKUMAR SINGH**  
**& HON'BLE MR JUSTICE SR SEN**  
**WP(C) No. 386 of 2013**

**16.06.2014**

Ms R Dutta, the learned counsel for the petitioner prays for 3(three) weeks' time for filing rejoinder affidavit.

Prayer is granted.

List this matter after 3(three) weeks.

**JUDGE**

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR JUSTICE T NANDAKUMAR SINGH**  
**& HON'BLE MR JUSTICE SR SEN**  
**WP(C) No. 387 of 2013**

**16.06.2014**

Ms R Dutta, the learned counsel for the petitioner prays for 3(three) weeks' time for filing rejoinder affidavit.

Prayer is granted.

List this matter after 3(three) weeks.

**JUDGE**

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR JUSTICE T NANDAKUMAR SINGH**  
**& HON'BLE MR JUSTICE SR SEN**  
**WP(C) No. 388 of 2013**

**16.06.2014**

Ms R Dutta, the learned counsel for the petitioner prays for 3(three) weeks' time for filing rejoinder affidavit.

Prayer is granted.

List this matter after 3(three) weeks.

**JUDGE**

**JUDGE**

V Lyndem